

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Service Tax Appeal No. 72 of 2011

[Arising out of Order-in-Revision No 07/Commr/ Revision/STN/2010 dated 30. 09.2010 passed by the Commissioner of Central Excise & Service Tax, MP]

M/s. Vindya Telelinks Ltd.

Appellants

Vs.

**Commissioner of Central Excise
Bhopal**

Respondent

Appearance:

None for the Appellants

Shri U Sangraj, AR for the Respondent

CORAM:

Hon'ble Shri Ashok Jindal, Member (Judicial)

Date of Hearing /decision: 31.08.2017

FINAL ORDER NO. 56393/2017

Per Ashok Jindal:

Considering the fact that revenue involved is only Rs.5,490/- and nobody is appearing on behalf of the appellant, despite notice, wherein it has been stated that it has been last chance given to appellant, but yet, no adjournment request has been received. Therefore, appeal is taken up for consideration. In terms of section 35B, I exercise my power, as the amount is less than Rs. 2 lakh, it is

the discretion of the Tribunal not to entertain the appeal. Therefore, I dismiss the appeal as not maintainable.

(pronounced in the open court)

(Ashok Jindal)
Member(Judicial)

SS